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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

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O.A. No. 2003/94

Dated New Delhi, this 25th day of October, 1994

Hon'ble Shri J. P. Sharma, Member (J)

Hon'ble Shri B. K. Singh, Member (A)

1. Shri P. P. Khanna  
R/o H.No.34M/1 Raj Nagar I  
Gali No.5, Palam Colony  
NEW DELHI

2. Shri M. P. Jain  
R/o 2626, Bank Street,  
Karol Bagh  
NEW DELHI-110005

By Advocate: Shri B. S. Maine

... Applicants

VERSUS

Union of India through

1. The Secretary  
Ministry of Railways  
Railway Board, Rail Bhawan  
NEW DELHI

2. The Financial Adviser &  
Chief Accounts Officer  
Western Railway  
Church Gate  
BOMBAY

... Respondents

By Advocate: None

O R D E R  
(oral)

Shri J.P. Sharma, M(J)

The applicant no.1 is Ex-Assistant Account Officer  
in Western Railways and so also applicant no.2 who have  
assailed the order dated 3rd February, 1988 issued by  
the Joint Director (Est.), Railway Board, New Delhi  
enclosed as Annexure A-1. This order is on the subject

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"Alleged irregular reversion of Appendix-II qualified CG-I (since re-designated as Junior Accounts Assistant) in the Accounts Department of Western Railway."

2. The reliefs sought by the applicants are as follows:

- i) The application be allowed with a direction to the respondents to give the benefit of judgement (Annexure A-4) to the applicants also because the applicants are placed in similar circumstances.
- ii) To quash para 3(1) & (iii) of the Railway Board letter dated 3.2.88 (Annexure A-1) directing the respondents to give benefit of arrears for the period during which the applicants were reverted as Clerks Gr.II.
- iii) Respondents be further directed to give all consequential benefits of arrears, seniority etc. to the applicants in the same way as if the applicants had not been reverted from the post of Clerks Grade-I to Clerk Grade-II.

Both the applicants are retired employees of Railways.

3. We heard Shri B. S. Maines, learned counsel for the applicant at length 19.10.94 when he prayed for time to conclude his remaining argument on 25.10.94.

4. The learned counsel for the applicant to-day states that he wants to withdraw the application. Permission to withdraw the application is granted and the application, therefore, is dismissed as withdrawn.

(B. K. Singh)  
Member (A)

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J. P. Sharma  
Member (J)